Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(through video conference)

EMG-MA No. 1/2020 EMG-CM No. 1/2020 EMG-CM No. 4/2020 EMG-CM No. 5/2020

The Chamber of Commerce and Industry and ors.

.....Appellant/Petitioner(s)

Through:- Mr. K. S. Johal, Sr. Advocate with

Mr. Karman Singh Johal

(on video call from residence in Jammu)

V/s

Y. V. Sharma and others

....Respondent(s)

Through:- Mr. B. S. Salathia, Sr. Advocate with

Mr. Pawan Kumar Maini, Advocate and

Mr. Bhanu Singh Salathia, Advocate for No. 1

Mr. Rahul Bharti, Advocate for No. 2

Mr. Sachin Gupta, Advocate for Nos. 3 to 6

(on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 05.05.2020

In compliance to the order dated 28.04.2020, Mr. Sachin Gupta, learned counsel for respondent Nos. 3 to 6 has filed affidavits on behalf of respondent Nos. 4, 5 and 6. Mr. K. S. Johal, learned senior counsel for the appellants has no objection to the same.

Applications EMG-CM No. 4/2020 and EMG-CM No. 5/2020 are allowed and the affidavits are taken on record. Mr. Johal reserves his right to assail the same during the course of the arguments.

List for consideration on 11.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 05.05.2020 Rakesh